

IN THE INCOME TAX APPELLATE TRIBUNAL
"J" BENCH, MUMBAI

BEFORE SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER AND
SHRI SANDEEP SINGH KARHAIL, JUDICIAL MEMBER

ITA No.1706/Mum./2022
(Assessment Year : 2017-18)

Red Hat India Pvt. Ltd.
A-201, Supreme Business Park
Superme City, Hiranandani Gardens
Powai, Mumbai 400 076 PAN – AABCR7097N

..... Appellant

v/s

Addl. Commissioner of Income Tax
National Faceless Appeal Centre, Delhi

.....Respondent

Assessee by : Shri Rohit sutar
Revenue by : Ms. Vatsalaa Jha

Date of Hearing – 07/09/2022

Date of Order – 21/11/2022

ORDER

PER SANDEEP SINGH KARHAIL, J.M.

The present appeal has been filed by the assessee challenging the impugned final assessment order dated 28/02/2022, passed under section 143(3) r/w section 144C(13) r/w section 144B of the Income Tax Act, 1961 (*'the Act'*), pursuant to the directions dated 20/01/2022, issued by the learned Dispute Resolution Panel under section 144C of the Act, for the assessment year 2017-18.

2. During the hearing, at the outset, the learned Authorised Representative appearing for the assessee prayed for the withdrawal of this appeal on the

basis that it is a duplicate appeal, which has been inadvertently filed by the assessee and another appeal, being ITA No. 801 of 2022, against the same impugned order is pending consideration before the Tribunal.

3. In view of the above, we accept the request of the assessee to withdraw the present appeal.

4. In the result, the present appeal by the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 21/11/2022

Sd/-
PRASHANT MAHARISHI
ACCOUNTANT MEMBER

Sd/-
SANDEEP SINGH KARHAIL
JUDICIAL MEMBER

MUMBAI, DATED: 21/11/2022

Copy of the order forwarded to:

- (1) The Assessee;
- (2) The Revenue;
- (3) The CIT(A);
- (4) The CIT, Mumbai City concerned;
- (5) The DR, ITAT, Mumbai;
- (6) Guard file.

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Assistant Registrar
ITAT, Mumbai